

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH, BENGALURU**  
*[Through Physical hearing/VC Mode (Hybrid)]*

**ITEM No.15**  
**C.P. (IB)No.38/BB/2024**

**IN THE MATTER OF:**

State Bank of India ... Petitioner  
Vs.  
Mr. Dayanand Reddy ... Respondent

**Order under Section 95 (1) of Insolvency & Bankruptcy Code, 2016**

**Order delivered on: 01.07.2024**

**CORAM:**

**SH. K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the RP : Ms. Geethika, Adv., with  
Ms. R. Bhuvaneshwari, RP  
For the Petitioner : Shri Omprakash with Ms. Sowmya Joshi  
For the Respondent : Shri Atul Madhavan

**ORDER**

1. Heard the Ld. Counsels for the Petitioner and the Respondent and the RP.
2. In compliance to Order dated 01.05.2024, Ld. Counsel for the RP submits that she has removed the office objections raised by the Registry along with a memo. However, the I.A. is not listed today. Therefore, Registry is directed to list the I.A. filed by the RP, if it is in order, in all aspects.
3. In spite of availing sufficient time, Ld. Counsel for the Respondent requests further time to file objection to the RP Report. Therefore, finally three weeks' time is granted to the Respondent to file objection and one week thereafter is granted to the Petitioner to file rejoinder, if any, after duly serving the copy on the other side.
4. List the case on **02.08.2024**.

**-Sd-**  
**MANOJ KUMAR DUBEY**  
**MEMBER (TECHNICAL)**

**-Sd-**  
**K. BISWAL**  
**MEMBER (JUDICIAL)**